

To,

The Secretary DLSA, Deoghar, Dist-Deoghar

Subject:-Regarding the payment of Honorarium i.e. Rs.

5000/- per month for working as Remand advocate in the Court of the 2nd and 3rd (Assistant session Judge) ADJ Deoghar.

Sri,

I am submitting here with the Bill for working as Remand Advocate in the above mentioned Courts for the month of August 2018

Your faithfully

Chandra Kishor Roy
4/9/18

Chandra Kishor Roy S/o Sri Bimbadhar Pd. Roy

Remand Advocate,

Advocate Code No. 55

Moble No. 9431943596

Seen
Secretary DLSA
9/1/18

To,

THE SECRETARY,
DALSA,
DEOGHAR.

DATED:- 6.09.2018

SUBJECT : REMUNERATION MONEY FOR THE APPOINTMENT AND
WORK DONE AS A REMAND ADVOCATE.

RESPECTED SIR,


AS VIDE ORDER DATED 16/08/2017 SUBAL MAHTO S/O MAHRU MAHTO
HAVE BEEN APPOINTED AS REMAND ADVOCATE IN THE COURT OF DISTRICT
ADDITIONAL SESSION JUDGE NO. IV AT DEOGHAR AND OF DISTRICT ADDITIONAL
SESSION JUDGE NO. V AT DEOGHAR. I AM WORKING AS A REMAND ADVOCATE
FROM THE APPOINTMENT. I AM SUBMITTING THE CERTIFICATE AND BILL FOR THE
MONTH OF August, 2018

August....., 2018 - 5000/-

I THEREFORE REQUEST YOU KINDLY GRANT
PERMISSION TO RELEASE MY REMUNERATION
AMOUNT AS ^{Rs. 5000/-} PER RULES OF NALSA.

THANKING YOU,

YOURS FAITHFULLY,


SUBAL MAHTO 6.9.2018
REMAND ADVOCATE
ADVOCATE CODE NO. 494
MOB. NO. 9431782129

Seen
Secretary DLSA
2/9/18

To,

**The Secretary
D.L.S.A. Deoghar.**

Sub.:- Payment of remand Work month August 2018 Rs. 5,000/- only.

Sir,

Most respectfully say that I, Falguni Marik Remand Lawyer Civil court, Deoghar work two court- C.J.M. and Session Judge, VI, Deoghar, remurement of remand work of August 2018, Rs. 5,000/- (Five Thousand) only dues.

It is therefore, prayed that your honour may graciously be please to allow payment due remand work is remurement of month August 2018 Rs. 5,000/-.

And for this petitioner shall ever pray.

Falguni Marik
(ADVOCATE)
PHONE NO. 9431949719

Yours faithfully

Falguni Marik

(Falguni Marik)
Advocate

Civil Court, Deoghar
Mob. No. 9431949719
Date 04-09-2018

*Seen
Secretary DLSA
2/9/18*

To,

The Secretary

DLSA, Deoghar

Subject :- Regarding disbursement of monthly bill for August 2018.

Respected Sir,

Very humbly begs to state that I **Chandra Shekhar Prasad Roy** being Remand lawyer of the court of **A.C.J.M. and Sri S. Birua Judicial Magistrate Deoghar** I'm submitting the Bill of **August 2018**.

Kindly be disbursed my monthly bill amount Rs. **5000/-** for the month of **August 2018**.

Thanking you,

Yours faithfully

Chandra Shekhar Prasad Roy
17/9/18
(Chandra Shekhar Prasad Roy)

Remand Lawyer

Mob. No. 9835570751

Seen
Secretary DLSA
17/9/18

To,

The Secretary D.L.S.A.

Deoghar

Subject :- Release the Honorarium Amount Rs. 5000/-
for August, 2018

Sir,

I, **Ranjeet Kr. Deo**, advocate Civil Court, Deoghar. I have been appointed as Remand Lawyer of the Court of S.D.J.M., Deoghar and also in the Court of Juvenile Justice board Deoghar. I have submitting the report of the **month August, 2018** also pray for release the Honorarium amount for the **Month of August, 2018** of Rs. 5000/-

Your's Faithfully

Ranjeet Kr Deo
Remand Advocate
12.9.18

Seen
[Signature]
Secretary DLSA
12/9/18

S.P. Sinha. R. Ach

To,

The Secretary
D.L.S.A., Deoghar.

Sub: - Regarding the honorarium of Remand Advocate
from the month of AUGUST, 2018.

Sir,

With the respect I want to say that I, **Suprakash Sinha, S/o Late Rabi Shankar Sinha**, Resident of Upper Bilasi Town, Deoghar, P.O.+P.S.- Deoghar, Dist-Deoghar (Jharkhand) has been selected as one the Remand Advocate as per the directions of **NALSA**, New Delhi, I am carrying out my duty with faithfully in the court of Sri A.B. Minz J.M. 1st Class, Deoghar and I, had not received my honorarium payment for the month of August 2018.

So, I request you to kindly look into this matter and make my honorarium Payment of Rs. **5000/-** per month available as early as possible.

Yours faithfully

Suprakash Sinha

Remand advocate D.L.S.A.,
Deoghar.

Mob. No. 7050757012

Enclosure : (Annexure)

Date: 15/09/, 2018

*Seen
Secretary
D.L.S.A.
9/9/18*

सेवा में,

श्रीमान् सचिव महोदय,

देवघर जिला विधिक सेवा प्राधिकार, देवघर।

विषय :- रिमांड अधिवक्ता के रूप में अगस्त माह 2018 का किये गये कार्य का मानदेय राशि भुगतान के सम्बंध में।

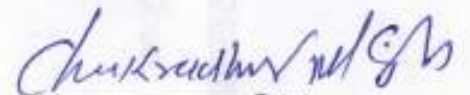
महोदय,

निवेदन पूर्वक आग्रह है कि रिमांड अधिवक्ता के रूप में अगस्त माह 2018 में प्रधान जिला एवं सत्र न्यायाधीश व जिला जज प्रथम के न्यायालय में मैंने पूर्ण अवधि तक कार्य किया हूँ।

अतः श्रीमान् से निवेदन है कि 5000/- रू० माह अगस्त 2018 का मानदेय के रूप में विषत्र का भुगतान करने की कृपा की जाय। इसके साथ दोनों न्यायालय से रिमांड किये गये कार्यों का रिपोर्ट संलग्न कर रहा हूँ।

इसके लिए मैं श्रीमान् का सदा आभारी बना रहूँगा।

आपका विश्वासी



(चक्रधर प्रसाद सिंह)

4-9-18

रिमांड अधिवक्ता,

सिविल कोर्ट, देवघर।

Seen
Secretary D/S

सेवा,

श्रीमान् सचिव महोदय,
देवघर जिला विधिक सेवा प्राधिकार, देवघर।

विषय:- रिमांड अधिवक्ता के रूप में श्रीमान् अजय विशु मिंज न्यायिक दण्डाधिकारी प्रथम श्रेणी देवघर में किये गये कार्य के लिये माह अगस्त 2018 मानदेय भुगतान के संबंध में।

महाशय,

निवेदन पूर्वक आग्रह है कि आपके कार्यालय में पत्रांक न0. 44/18 दिनांक 04.01.2018 द्वारा मुझे उक्त न्यायालय में रिमांड अधिवक्ता के रूप में नामित किया गया है मैं नियमित रूप से कार्य कर रहा हूँ। कृपया 5000/- (पाँच हजार) रू0 प्रतिमाह की दर से अगस्त 2018 का मानदेय विपत्र का भुगतान करने की कृपा की जाय।

अतः श्रीमान् से निवेदन है कि उचित निर्णय लेने की कृपा की जाय।

आपका विश्वासी

Kamraj Prasad Ray

6/9/18

(कन्हैया प्रसाद राय)

रिमांड अधिवक्ता,
सिविल कोर्ट, देवघर।

Seen
Secretary DLSA
2/9/18

Vish.R. Adv

To,

The Secretary
D.L.S.A., Deoghar.

Sub: - Regarding the honorarium of Remand Advocate
from the month of Aug, 2018.

Sir,

With the respect I want to say that I, Vishwajit, S/o Late Vishnu Deo Prasad, Resident of South of Rani Kothi, Williams Town, Deoghar, P.O.+P.S.- Deoghar, Dist-Deoghar (Jharkhand) has been selected as one the Remand Advocate as per the directions of NALSA, New Delhi, I am carrying out my ^{duty} with faithfully in the court of Smt. Tanvee J.M. 1st Class, Deoghar and I, had not received my honorarium payment for Aug, 2018.

So, I request you to kindly look into this matter and make my honorarium Payment of Rs. 5000/- per month available as early as possible.

Yours faithfully
Vishvajit

Remand advocate D.L.S.A.,
Deoghar.

Mob. No. 9995379923

Enclosure : (Annexure)

Date:- 5 Sept, 2018

5th Sept 2018

Seen
Secretary
DL SA
19/9/18

To,

**The Secretary
D.L.S.A. Deoghar.**

**Sub.:- Remuneration Money for the appointment and work done as a
Remand Advocate.**

Respected Sir,

As vide letter No. ...68..... dated 07.07.18.. Manoj Kumar, S/o Sri Ramdeo Prasad have been appointed as remand advocate in the court of Smt. Anamika Kisku, Judicial Magistrate, Ist Class, Deoghar. I am working as a remand advocate from the Appointment Dated 07.07.18. I am submitting the certificate and bill for the Month of August.2018

.August..... - 5000/-

I therefore, request you kindly grant permission to release my remuneration amount Rs. 5,000/- as per rules of NALSA. And for this Kind Act I shall ever pray.

Yours faithfully

Manoj Kumar

(Manoj Kumar)
Remand Advocate
Advocate Code No.
Civil Court, Deoghar
Mob. No. 9031047314
Date 01.09.18.....

Seen
Secretary
DLSA
19/18

To,

The Secretary,
DLSA, Deoghar

Sub:- For Payment of honorarium amount Rs. 3000 for the month of August, 2018

Respected Sir,

Being remand Lawyer in the court of Sri Manoj Kumar Prajapati, Railway J.M. 1st Class Madhupur, I Pranay Kumar Sinha Submitted bill for the month of August, 2018 for payment of honorarium amount Rs. 3000/-

Thanking You.

Yours Faithfully

Pranay K Sinha.

(Pranay Kumar Sinha)
Remand Lawyer, Madhupur
Mob. No. 9204247539
Date .06.09.2018

*Seen
Secretary DLSA
6/9/18*

To,
The Secretary,
DLSA, Deoghar.

Sub:-Regarding payment of honorarium amount for the August, 2018.

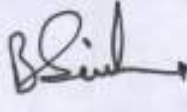
Respected Sir,

Very humbly I beg to state that being Remand Lawyer in the court of Sri Narendra Kumar, J.m. Madhupur, submitting my bill for the month of **August**, 2018.

Kindly be paid my honorarium amount Rs.3,000/- (Three Thousand) only for the month of **August**, 18.

Thanking You.

Yours faithfully,

 11/9/18

(Binod Kumar Sinha)

Remand Lawyer, Madhupur

Mob No.7209407489/ 6203179008

Seen

✓

Secretary DLSA
11/9/18

To,

The Secretary,
DLSA, Deoghar

Sub:- For Payment of honorarium amount Rs. 3000 for the month of August, 2018

Respected Sir,

Being remand Lawyer in the court of Sri Gautam Gobinda, J.M. 1st Class Madhupur, I Binay Kumar Sinha Submitted bill for the month of August, 2018 for payment of honorarium amount Rs. 3000/-

Thanking You.

Yours Faithfully

Binay K. Sinha.

(Binay Kumar Sinha)
Remand Lawyer, Madhupur

Mob. No. 8092543549

Date 05/9/18

*Seen
Secretary
DLSA
S/Alta*

To,

The Secretary,
DLSA, Deoghar

Sub:- For Payment of honorarium amount Rs. 3000 for the month of August, 2018

Respected Sir,

Being remand-Lawyer in the court of Sri Anil Kumar, J.M. 1st Class Madhupur, I Lalit Kumar Submitted bill for the month of August, 2018 for payment of honorarium amount Rs. 3000/-

Thanking You.

Yours Faithfully

Lalit Kumar

(Lalit Kumar)

Remand Lawyer, Madhupur

Mob. No. 8092510127

Date ...7...9...18

Seen
Secretary
DLSA
21/8/18